

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 185 OF 2019 &**  
**IA NOs. 993 & 1156 OF 2019**

**Dated : 10<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Shri Rama Shankar Awasthi ... Appellant(s)**  
**Versus**  
**Uttar Pradesh Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Mr. Amal Nair  
Ms. Adishree

Counsel for the Respondent(s): Mr. C. K. Rai  
Mr. Sachin Dubey for R-1  
  
Ms. Divya Chaturvedi for R-2  
  
Mr. Parinay Deep Shah  
Ms. Ritika Singhal for R-3

**ORDER**

Learned counsel for the second Respondent is permitted to file objections, if any, during the course of the day in the Registry, after duly serving copy of the same to the other side. Thereafter, rejoinder, if any, may be filed within one week i.e. on or before 19.07.2019, after duly serving copy to the other side.

List the matter on **23.07.2019.**

**(S. D.Dubey)**  
**Technical Member**

vt/mkj

**(Justice Manjula Chellur)**  
**Chairperson**